

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ORDER SHEET

O.A / MA / RA / CP NO. 377 OF 2005

Applicant/s C.P. Kashyap Respds. U.O.T 28 Oas

Advocate for Applicant/s Sri R.C. Pathak Advocate for Respondent/s Sri R. K. Srivastava

Notes of the Registry	Orders of the Tribunal	Sheet No. <u>5</u>
		O.A. No.377/05
	<p>10.03.10 Hon'ble Mr. D. C. Lakha, Member (A) Heard Shri R.C. Pathak, learned counsel for the Applicant and Shri D. Tiwari, holding brief of Shri R.K. Srivastava, learned counsel for the Respondents. This OA was filed against the order of the suspension. During the course of pendency of the OA and other Department have taken place. The respondents counsel has drawn my attention to the affidavit dated 11.11.2007, in paragraph 3 of this affidavit has been stated that the applicant has been dismissed from service while order dated 03.08.2007 by the respondents Department in the Disciplinary proceeding under Rule 14 of CCS (CCA). The copy of the dismissal order has also been filed by the Respondents. In view of the facts the original file OA has become infractuous. The same is dismissed as infractuous. No order as to costs.</p> <p><i>(Signature)</i> A.M.</p>	

/s.v./-

Contd. On Sheet No. 5